

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 105 of 1994

New Delhi this the 15th day of April, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman  
Mr. B.K. Singh, Member

Shri Prem Chand  
R/o D-215, 25 Gaj Plot,  
Raghbir Nagar,  
New Delhi.

...Applicant

By Advocate Shri A.K. Behera

Versus

The Registrar,  
Central Administrative Tribunal,  
Principal Bench,  
New Delhi.

...Respondents

By Advocate Shri N.S. Mehta

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The applicant alleges that his services had been terminated as a Staff Car Driver by means of an oral order. The prayer is that the order may be quashed.

2. Shri N.S. Mehta has put in appearance on behalf of the respondents. He states that the Central Administrative Tribunal, after taking a sympathetic view of the matter, has resolved that, if the applicant accepts an appointment as Staff Car Driver at Lucknow, he will be offered an appointment. Learned counsel for the applicant accepts this offer. In view of this development, this application has become infructuous.

3. Shri Behera states that, in fact, the respondents had taken work from the applicant from 01.03.93 to 23.03.93. Therefore, he should be paid emoluments for the aforesaid period. It will be open to the applicant to make a proper application to the Registrar, claiming the emoluments for the aforesaid period and he (the Registrar) should dispose of the same on merits and in accordance with law.

4. With these directions, this application is disposed of but without any order as to costs.

(B.K. SINGH)  
MEMBER (A)

(S.K. DHAON)  
VICE CHAIRMAN